

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ENVIRANT CONSTRUCTIONS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Envirant Constructions Private Limited (Under CIRP)
2.	Date of incorporation of corporate debtor	21/11/2019
3.	Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201PN2019PTC187937
5.	Address of the registered office and principal office (if any) of corporate debtor	Mont Vert Marc, S. No. 129/2, Beyond Altesse, Sus Road, Pune, Maharashtra, India, 411021.
6.	Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on <b>9<sup>th</sup> November, 2023 (Thursday)</b> . However, the IRP became aware of the said order and received it on <b>16<sup>th</sup> November, 2023 (Thursday)</b> .
7.	Estimated date of closure of insolvency resolution process	<b>Tuesday, 7<sup>th</sup> May, 2024</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>IP Ritesh Raghunath Mahajan</b> IBBI Registration No. IBBI/IPA-002/IP-N00048/2017-18/10132.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: <a href="mailto:riteshmahajancs@gmail.com">riteshmahajancs@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: <a href="mailto:envirantcirp@gmail.com">envirantcirp@gmail.com</a>
11.	Last date for submission of claims	<b>Thursday, 30<sup>th</sup> November, 2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Envirant Constructions Private Limited** on **Thursday, 9<sup>th</sup> November, 2023**.

The creditors of **Envirant Constructions Private Limited**, are hereby called upon to submit their claims with proof on or before **Thursday, 30<sup>th</sup> November, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable]

**Submission of false or misleading proofs of claim shall attract penalties.**



The image shows a handwritten signature in black ink, which appears to be 'Ritesh R. Mahajan'. To the right of the signature is a circular stamp. The stamp contains the following text: 'RITESH R. MAHAJAN' at the top, 'MEM No. IBBI/PA-002/ IP-N00048/ 2017-2018/ 10132' in the center, and 'INSOLVENCY PROFESSIONAL' at the bottom.

Ritesh R. Mahajan  
Interim Resolution Professional  
IBBI/PA-002/IP-N00048/2017-18/10132  
For Envirant Constuctions Private Limited (Under CIRP)

Date: - 18.11.2023

Place: - Pune

**ART HOUSING FINANCE (INDIA) LIMITED**  
 (Formerly known as ART Affordable Housing Finance (India) Limited)  
 Regd. Office: 107, First Floor, Best By Tower, Haveli Subhash Place, Patrapur, New Delhi-110034  
 Branch Office: 48, Hingwar Vihar Phase 4, Girgaon, Maroluna 120115

**APPENDIX-IV (See rule 8(1))**  
**POSSESSION NOTICE**  
**(For Immovable Property)**

Whereas, the undersigned being the Authorized Officer of ART HOUSING FINANCE (INDIA) LIMITED [CIN No. U65999DL2013PLC255432] under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 06.09.2023 for Loan Accounts No. LNPUN02718-190005964 calling upon the borrower(s) MR. SANTOSH UTTAM SOLSE & MRS. SUREEKHA SANTOSH SOLSE & MRS. SANIKA TRANSPORT to repay the amount mentioned in the notice being Rs. 31,42,354/- (Rupees Thirty-One Lakh Forty-Two Thousand Three Hundred Fifty-Four Only) as on 06.09.2023 and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (8) of Section 13 of the Act read with Rule 6 of the Security Interest (Enforcement) Rules, 2002 on 13.11.2023.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the ART Housing Finance (India) Limited for an amount of Rs. 31,42,354/- (Rupees Thirty-One Lakh Forty-Two Thousand Three Hundred Fifty-Four Only) as on 06.09.2023 and interest thereon.

The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available to redeem the Secured Asset.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

PROPERTY BEING FLAT NO 01 ON THE FIRST FLOOR, IN THE REGISTERED CO-OP HOUSING SOCIETY LTD, KNOWN AS "PRATHAMESH RESIDENCY" SITUATED ON THE LAND BEARING SURVEY NO. 11 HISSA NO. 1-A/3, CITY S. NO 199 TO 261, PLOT NO 09 ADMEASURING ABOUT 72.48 SQ.MT AT VILLAGE DHANKAWADI, TALUKA HAVELI, DIST. PUNE, MAHARASHTRA WHICH IS BOUNDED AS UNDER:

EAST : AS PER TITLE DEEDS WEST : AS PER TITLE DEEDS  
 NORTH : AS PER TITLE DEEDS SOUTH : AS PER TITLE DEEDS  
 DATE : 13.11.2023 AUTHORISED OFFICER  
 PLACE : PUNE (MAHARASHTRA) ART HOUSING FINANCE (INDIA) LIMITED

**INDOSTAR CAPITAL FINANCE LIMITED**  
 Branch Address - Indrayan, CTS No 581, Plot No 321 - 1, 1st Floor, Above Barista Cafe, Kanchari Chalk, Opp/Indoshwari Restaurant, Law College Road, Erandwane, Pune - 411004

**POSSESSION NOTICE Rule 8(1) of Security Interest (Enforcement) Rules, 2002**

1. Whereas the authorized officer of Indostar Capital Finance Ltd. under the securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 Issued a Demand Notice dated 17-08-2023 calling upon the Borrower, of 1) Somdatt Electrics 2) Somdatt Maruti Gorade 3) Maruti Dagadu Gorade 4) Shahubai Maruti Gorade, To repay an amount mentioned in the notice being Rs. 66,40,540.00/- (Rupees Sixty Six Lakhs Forty Thousand Five Hundred Forty Only) for LSPUN05518-190003091 + Interest and with future interest + Statutory Expenditure + Legal Expenses + Incidental charges within 60 days from the date of receipt of the said notice & interest thereon.

2. The Borrower, the Co-Borrowers having failed to repay the amount in full, notice is hereby given to the borrower, Co borrower, Guarantor and the public in general that, the Authorized Officer has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Ordinance read with rule 8 of the said rules.

3. The Borrower, the Co-Borrowers in particular the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of immovable property for an amount Rs. 66,40,540.00/- (Rupees Sixty Six Lakhs Forty Thousand Five Hundred Forty Only) for LSPUN05518-190003091 + Interest and with future interest + Statutory Expenditure + Legal Expenses + Incidental charges.

**SCHEDULE OF THE PROPERTY:** Twin Banglow, No-8-1, On Plot No 115/B-1, Ground Floor, Atharv Park, Sector 16, Chikhali, Pune, Maharashtra-411062. North - B1 Building South - Tulsii RH East- Entrance West- Atharv Partment

Possession Date: 18/11/2023 Sd/- Authorised Officer  
 Place: Pune M/s. IndoStar Capital Finance Limited

**AU SMALL FINANCE BANK LIMITED**  
**GOLD AUCTION NOTICE**

AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) having its registered office 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur, notice is hereby given for the information to all the concern and public in general that the Gold Loan (Facility). In the undermentioned Gold Loan Account, borrower have failed to repay their dues under the facility and Bank is constrained to conduct an auction of the pledged Gold Ornaments on dated 24-Nov-23 by private sale, if it is not closed on or before 23-Nov-23 by borrower.

Loan Account No.	Borrower Name	Auction Place (Branch)	Auction Dealing Person & Contact No.
L9001090132167417	Rohit Bhimrao Chougule	AU Small Finance Bank Ltd. Cts No-517, Shop No 83,84,85,93,94,95,96 Gemstone Building, Vichare Complex E Ward New Shahupuri, Near Central Bus Stand Kolhapur Maharashtra-416001	Abhijit Dilip Pawar- 9773369743
L9001090134588854	Sontakke Dnyaneshwari Dhanaji	AU Small Finance Bank Ltd. Shop No 10, Survey No 8,9 Constructed no 8/3, 9/1/1 Wing no. 8 Kaul Space Opposite reliance Mart, Kharadi Hadapsar Maharashtra-411014	Amar Rajaram Lavand- 888864397
L9001090134856821	Pooja Rajesh Khurambe	AU Small Finance Bank Ltd. Showroom No. 3 & 4, Naren Pearl, Opp Konark Vista, Magarpatta - Mundhwa Road, Hadapsar, Pune - 411028	Amit Dattatraya Nigudkar- 7030932680
L9001090134578882	Ramdas Namdevrav Ghavate	AU Small Finance Bank Ltd. Unit Number-1, Jewel Square, Ground Floor, S. No-479 & 480, Next to Hotel Blue Diamond, Koregaon Park, Pune - 411001	Dhavaikumar Bhoite- 8652630168

Auction will be held on 24-November-2023 between 10.00 AM to 2.00 PM. AU Bank reserve the rights to remove & change the auction date without any prior intimation. Sd/- Authorised Signatory, AU Small Finance Bank Limited  
 Date: 17-Nov-2023 Place: Pune / Kolhapur

**PUBLIC NOTICE**

The Public at large are hereby informed by this Public Notice that, our Client Indian Overseas Bank is intending to take the Property more particularly described in the Schedule (Description of Property), written below this Notice on Lease from M/s. Spire Ventures (formerly known as M/s. Spire Grace Ventures), a Partnership Firm, having its office at 693, Nandiv Peth, Next to HDFC Bank, Pune - 411 002, acting through its authorized Partner Shri. Jayantilal Tarachand Oswal, Shri. Jayantilal Tarachand Oswal, being the Partner of M/s. Spire Ventures (formerly known as M/s. Spire Grace Ventures), a Partnership Firm has assured our Client that, M/s. Spire Ventures (formerly known as M/s. Spire Grace Ventures), a Partnership Firm has right, title and interest in the said Property and they are legally in possession of the said Property and the same is also free from encumbrances and being the Owner, they have absolute right and authority to lease out the said Property and to receive lease rent therefrom. We are hereby verifying the legal title of M/s. Spire Ventures (formerly known as M/s. Spire Grace Ventures), a Partnership Firm, for the said Property.

All persons/entities having any claim against the owner in respect of the premises or any part thereof or having any right, title, benefit, interest, share, claim, charge, or demand etc. and / or otherwise in and upon the said property, based on the documentary proof in respect of the said Property or any part/s thereof, are invited to prove the same with documentary proof, within 10 (Ten) days of the date hereof, failing which any such claim/s shall be deemed to have been waived and abandoned and thereafter our Client shall proceed with the execution and registration of the Lease Deed with the M/s. Spire Ventures (formerly known as M/s. Spire Grace Ventures), a Partnership Firm, acting through its authorized Partner Shri. Jayantilal Tarachand Oswal and no claim shall be entertained against my Client.

**SCHEDULE**

All that piece and parcel in respect of Commercial Premises i.e. Carpet Area admeasuring 4500.00 sq. ft. (approx.) from the entire portion inclusive of passage of 'A' Wing and balance adjacent area of Wing 'B' on the Eleventh Floor of the Building/Project known as 'Spire One', alongwith Four (4) Covered Car Parking Spaces and Twenty-Five (25) Two-wheeler Parking Spaces, constructed upon the land admeasuring 1512.30 sq. mtrs., out of S. No. 36/1+8+9, having corresponding CTS No. 139, totally admeasuring 20903.00 sq. mtrs. being lying and situate at Erandwane, Pune, within the limits of Pune Municipal Corporation and within the jurisdiction of Sub-Registrar Haveli and bounded as follows: On or towards East : By CTS No. 138 Property. On or towards West : By Layout Road. On or towards South : By Road. On or towards North : By Remaining Property of CTS No. 139. Hence, this Public Notice.

Date: 11/11/2023

**Mrs. Vimal Pradeep Tilekar, (Advocate),**  
 Office At: Office No. 804, 8th Floor, Rama Equator, Next to City International School, Morwadi, Pimpri, Pune - 411 018.  
 Cell. 9823190253 / 8459976272. e-mail-tilekar.vimal@gmail.com

**Form No. INC-25A**  
 Advertisement to be published in the newspaper for conversion of public company into a private company

**BEFORE THE REGIONAL DIRECTOR, MINISTRY OF CORPORATE AFFAIRS, WESTERN REGION, MUMBAI, MAHARASHTRA**

PETITION NO. \_\_\_\_\_ of 2023

**IN THE MATTER OF SECTION 14(1) THE COMPANIES ACT, 2013, AND THE RULES MADE THEREUNDER AS AMENDED FROM TIME TO TIME AND OTHER APPLICABLE PROVISIONS, IF ANY, OF THE COMPANIES ACT, 2013**

AND

**IN THE MATTER OF LOKMANGAL PRODUCTS LIMITED HAVING ITS REGISTERED OFFICE AT LOKMANGAL HOUSE, 8536-A/11, MURARJI PETH, NEAR OLD POONA NAKA, SOLAPUR, SOLAPUR - 413001, MAHARASHTRA INDIA** .....PETITIONER

Notice is hereby given to the general public that the Company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 10th October 2023 to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

**Lokmangal House, 8536-A/11, Murarji Peth, Near Old Poona Naka, Solapur-413001, Maharashtra, India**

FOR AND ON BEHALF OF LOKMANGAL PRODUCTS LIMITED  
 SD/- SD/-

**DHANANJAY SHIVAJIRAO PATIL** DIRECTOR  
 DIN: 00158520  
 ADD: B-504 LOKMANGAL OXPARK, MURARJI PETH, NIRALE WASTI, SOLAPUR - 413002, MH IN

**MANISH SUBHASH DESHMUKH** DIRECTOR  
 DIN: 01184226  
 ADD: 13A, SAHYADRI NAGAR, HOTGI ROAD, NEAR VIKAS NAGAR, INDIRANAGAR SOLAPUR - 413004, MH IN

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ENVRINT CONSTRUCTIONS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Envrnt Constructions Private Limited (Under CIRP)
2.	Date of incorporation of corporate debtor	22/11/2019
3.	Authority under which corporate debtor is incorporated/registered	The company was incorporated under the Companies Act, 1956, and is registered with the Registrar of Companies (RoC), Maharashtra (Pune).
4.	Corporate Identity No. of corporate debtor	U45201PN2019PTC187937
5.	Address of the registered office and principal office (if any) of corporate debtor	Mont Vert Marc, S. No. 129/2, Beyond Alesse, Sus Road, Pune, Maharashtra, India, 411021.
6.	Insolvency commencement date in respect of Corporate Debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 9th November, 2023 (Thursday). However, the IRP became aware of the said order and received it on 16th November, 2023 (Thursday). Tuesday, 7th May, 2024
7.	Estimated date of closure of insolvency resolution process	Not Applicable
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP Ritesh Raghunath Mahajan IBBI/PA-002/IP-N00048/2017-18/10132
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	B-203 Dvgrl, Ganeshkhata, Srinagad Road, Pune-411030, Maharashtra. Email: riteshmba@baan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Dvgrl, Ganeshkhata, Srinagad Road, Pune-411030, Maharashtra. Email: envrntirp@gmail.com
11.	Last date for submission of claims	Thursday, 30th November, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Rekravi Forms and (b) Details of authorized representatives are available at	Web link: https://bbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Envrnt Constructions Private Limited** on Thursday, 9th November, 2023. The creditors of **Envrnt Constructions Private Limited**, are hereby called upon to submit their claims with proof on or before Thursday, 30th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA [Not Applicable].

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
 Mr. Ritesh R. Mahajan  
 Interim Resolution Professional  
 IBBI/PA-002/IP-N00048/2017-18/10132  
 For Envrnt Constructions Private Limited (Under CIRP)  
 Date: 18.11.2023  
 Place: Pune

**Bank of India**  
 Relationship beyond banking

**Asset Recovery Department**  
 1162/6, Ganesh Khind-University  
 Road, Next to Hardikar Hospital, Shivajinagar Pune 411005,  
 Email : ARD.Pune@bankofindia.co.in, Ph. No. : 020-25521528

**AUCTION NOTICE FOR GOLD**

Gold pledged with our Bank of India, under mentioned Branches were not redeemed. Even after sending prior notice, the defaulter borrowers have not paid the dues. Hence pledged Gold is being brought for auction in "as is where is" basis on 07.12.2023 at 4.00 pm at respective branches mentioned in below list.

S. N.	Name of the Branch / Borrower name, Address	Account No	Carat	Gross Weight In Gms.	Net Weight In Gms.	Reserve Price Rs.	EMD Price Rs.	EMD Account No. and IFSC Code	Date of E-Auction
1.	Branch : STES Ambegaon Mrs. Megha Pravin Nalawade, Shop No 6&7 Lipane properties S No 62/1 Jambhulwadi Road Ambegaon Kh Near mahadev mandir 1067/2 Plor No 7 Dattatranarayan complex karvir Kolhapur city Kolhapur 416012.	055465310000374	22	63.9	50	2,73,650	28,000	A/c. No. : 055490200000033 IFSC Code : BKID0000554	07.12.2023

The Borrower has right to redeem the Gold prior to Auction. The borrower should repay the amount within 7 days of the publication of this notice, failing which the bank will auction the Gold and adjust the amount for recovery of its loan, interest and other expenses.

Conditions for Auction:

- No responsibility attaches to the bank for the quality and the specifications of the Gold. The Gold are being auctioned in "as is where is" condition at risk of the borrower and the purchaser. 2. The Gold proposed to be auctioned may be inspected 30 minutes prior to Auction in the presence of the Branch Manager/Office-In-Charge in respective Branches. 3. The bank reserves its right to accept or reject any bid without assigning any reason whatsoever. 4. The successful bidder will borne GST as applicable rate on final bidding amount. 5. Those parties interested to take part in bidding should deposit 10% EMD in branch account before scheduled time and date of auction, i.e. on or before 07.12.2023 upto 3.00 pm. 6. Bidders Should carefully submit their Bid, Submitting incorrect bid/amount less than Reserve Price/ Blank Bid will not be accepted and their EMD amount will be forfeited. 7. Public Auction for Gold will take place on 07.12.2023 at 4.00 pm at the premises Bank of India's above mentioned Branches.

Date : 17.11.2023  
 Place : Pune  
 Branch Manager  
 Bank of India

**ADITYA BIRLA HOUSING FINANCE LIMITED**  
 Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266  
 Branch Office- G Corporation Tech Park, Kasarvadavali, Ghodbunder Road - 400607 (MH)

**DEMAND NOTICE**  
 (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

**SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.**

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon the demand and from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules).

Sl. No.	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice/ as on Date
1	1. ASIF RAHEMAN SHAIKH S.No.37, Hissa No. 21/21, Opp. Lane Of Gajanan Maharaj Temple, Swami Samarth Colony, Lane No. 3, Kalepadi, Hadapsar, Pune Maharashtra-411028. 2. SHAHISTA AKBAR MUJAVAR S.No.37, Hissa No. 21/21, Opp. Lane Of Gajanan Maharaj Temple, Swami Samarth Colony, Lane No. 3, Kalepadi, Hadapsar, Pune Maharashtra-411028. 3. ASIF RAHEMAN SHAIKH Sr No. 38/152 B, Sai Colony No. 10b, Near Sai Mandir, Kalepadi, Pune City, Pune, Maharashtra-411028. 4. SHAHISTA AKBAR MUJAVAR Sr No. 38/152 B, Sai Colony No. 10b, Near Sai Mandir, Kalepadi, Pune City, Pune, Maharashtra-411028. 5. ASIF RAHEMAN SHAIKH C/O Sai Service Center, At Near Magar Petrol Pump, Chintamani Nagar, Handewadi Road, Hadapsar, Opp. Lane No.3a, Pune, Maharashtra-411025. 6. SHAHISTA AKBAR MUJAVAR Mu Post, Malwandi, Taluka Barshi, Solapur, Maharashtra-413401. 7. ASIF RAHEMAN SHAIKH Sr No.38/152 B, Sai Colony No.10b, Kalepadi, Pune City, Pune, Maharashtra, 411028. 8. ASIF RAHEMAN SHAIKH C/O. Opp. Lane No-3A, Hande Wadi Road, Near Magar Petrol Pump, Chinta Mani Nagar, Hadapsar, Haveli, Pune, 411028. Loan Account No. LNPUNHL-0220119591 & LNPUNHL-022011959	01-11-2023	14.11.2023	Rs. 15,62,250.00/- (Rupees Fifteen Lakh Sixty Two Thousand Two Hundred Fifty Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06.11.2023
2	1. YADNYESH SANJAY KHADKE Flat No. 2, Sukhsagar Nagar, Kamla Niwas, Near Datta Mandir, Pune, Maharashtra- 411046. 2. PRAGATI GAUTAM GANGAWANE Flat No. 2, Sukhsagar Nagar, Kamla Niwas, Near Datta Mandir, Pune, Maharashtra- 411046. 3. YADNYESH SANJAY KHADKE Flat No.8, Silt 2nd Floor, Sankalp Residency, Single Building, Plot No.37, Sr. No. 14, Hissa No.16,17,18,19,20,21,22, Dhayari B.O., Pune, Maharashtra- 411041. 4. PRAGATI GAUTAM GANGAWANE Flat No.8, Silt 2nd Floor, Sankalp Residency, Single Building, Plot No.37, Sr. No. 14, Hissa No.16,17,18,19,20,21,22, Dhayari B.O., Pune, Maharashtra- 411041. 5. YADNYESH SANJAY KHADKE C/O Brick Eagle Affordable Housing Finance Limited B-208, Second Floor, B Wing, Neelam Centre Hind Cycle Road Worli, Pune, Maharashtra-400030. 6. PRAGATI GAUTAM GANGAWANE C/O Visage Holdings & Finance Private Limited No.50, 3rd Floor, Hal I Stage Indiranagar, 100feet Road, Bangalore, Karnataka- 411046. 7. PRAGATI GAUTAM GANGAWANE Sidharth Nagar, Ta. Mahabaleshwar, Pachgani, Mahabaleshwar, Salaria, Maharashtra-412805. Loan Account No. LNPUNPHL-01230155724 & LNPUNPHL-01230155734	01-11-2023	14.11.2023	Rs. 26,83,471/- (Rupees Twenty Six Lakh Eighty Three Thousand Four Hundred Seventy One Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06.11.2023

**DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED:** All That Piece And Parcel Of Property Bearing Apartment No.8, Admeasuring Built-Up Area About 51.09 Sq. Mtrs., I.E. 550 Sq. Ft., Including Terrace On Parking + Second Floor, Along With 6.719% Undivided Share, In The Apartment Known As "Sankalp Residency Apartment Condominium", Constructed On The Land Bearing Plot No. 37, Out Of Survey No. 14, Hissa No. 16 To 18 And 20 To 22 Having Area Admeasuring About 5000 Sq. Ft., Situated At Village Dhayari, Taluka Haveli, District Pune, And Within The Limits Of Pune Municipal Corporation, District Pune, Maharashtra - 411041, And Bounded As: East: By Apartment No. 7 West: By Marginal Side Open Space North: By Staircase And Marginal Open Space South: By Marginal Open Space As Per Plan.

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereon failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences. Please note that as per section 13(1) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall involve the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 18.11.2023 Sd/- Authorised Officer  
 Place: PUNE (Aditya Birla Housing Finance Limited)

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**"APPENDIX- IV-A"** [See proviso to rule 8 (6)]  
**Sale Notice for Sale of Immovable Properties**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Punjab National Bank-Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 08/12/2023 for recovery of dues to the secured creditor from Borrower and Guarantor.

The secured debt, reserve price, description of the property to be sold, time and place of public auction, name of borrower and guarantor, EMD and other terms and conditions are mentioned below. Last Date of submission of EMD / BID is 06/12/2023 upto 5.00 PM

**DESCRIPTION OF IMMOVABLE PROSPERITIES**

Lot No.	Name of the Branch & Borrower and Guarantor	Description of Immovable Property / Known encumbrance if any / Type of Possession	Date of Demand Notice	Outstanding Amount as on date of Demand Notice	Reserve Price EMD Bid Increase Amount
1	Branch: Solapur (095220) Borrower : Mr. Sachin Ram Nkeda	Mortgage of all part and parcel of the property bearing Plot No.107, admeasuring 99.82 Sq. Mtr, Survey No. 4/3, Sai Park Nagar, situated at Shelgi, Taluka North Solapur, Dist Solapur, owned by Mrs. Rekha Mallikarjun Mhamane. Encumbrance - Not Known. Possession Status - Physical Possession.	Dt. 09/09/2021	Rs. 15,21,696.63/- and interest & cost thereon	Rs. 9.00 Lakh Rs. 0.90 Lakh Rs. 0.10 Lakh
2	Branch: Solapur (095220) Borrower : Mrs. Jahanara Mohammed Ishaque Shaikh Co-Borrower: Mr. Nallamandu Rafique Nabisab	Flat No. 202, admeasuring 49.36 Sq. Mtrs, Carpet Area and 66.44 Sq. Mtrs. Built Up Area, Second Floor, Arman Residency, Plot No. 1 And 2, Old S. No. 177/1B/1A/2, New S. No. 168/1B/1A/2 computerised online 7/12 extract GAT No. 168/1B/1A, At Kasbe Solapur, Tal North Solapur, Dist. Solapur, Bounded By: East: Flat Boundary West: Flat No. 201 South: Lift and Staircase, North: Flat Boundary Encumbrance - Not Known. Possession Status - Symbolic Possession.	Dt. 15/09/2021	Rs. 18,82,809.92 /- and interest & cost thereon	Rs. 12.60 Lakh Rs. 1.26 Lakh Rs. 0.25 Lakh
3	Branch: Solapur Borrower : Mr. Mohseen Abdul Kareem Pangal Co-Borrower : Mrs. Gulnar Mohseen Pangal	Flat No. 504, admeasuring 46.50 Sq. Mtrs. On 5 <sup>th</sup> floor in Building named "Ayaan Residency" constructed on T.P. Scheme No III, City Survey Final Plot No. 51/5 situated at North Sadar Bazar, Solapur, Tal - North Solapur, Dist. Solapur-413003, Bounded By: East: Boundary of Flat, West: Flat No. 504, South: Boundary of Flat, North: Staircase and Flat No. 502 Encumbrance - Not Known. Possession Status - Physical Possession.	Dt. 11/10/2021	Rs. 21,19,534.84/- and interest & cost thereon	Rs. 2.03 Lakh Rs. 0.25 Lakh
4	Branch: Solapur (095220) Borrower : Mr. Siddharth Prakash Manjeli	Mortgage of Flat No. 4 admeasuring 54.59 Sq. Mtrs. Second Floor, Kashiram Apartment, TP Scheme No. 1, Final Plot No. 9, Sub Plot No. 203, at Raviwar Peth, Solapur, Tal. North Solapur, Dist. Solapur Encumbrance - Not Known. Possession Status - Symbolic Possession.	Dt. 08/09/2021	Rs. 26,11,622.00/- and interest & cost thereon	Rs. 1.85 Lakh Rs. 0.25 Lakh
5	Branch: Solapur (095220) Borrower : Mr. Vinit Mallayya Mathpati Co-Borrower: Mrs. Bhagyashree Vinit Mathpati	Equitable Mortgage of Residential Property bearing Flat No. 501, 5TH Floor, Jay Parka, Old Sr. No. 284, its New Sr. No. 6/5, 6/6, 6/7A in that Chougule Plaza out of which Plot No. 7 and 8, Total area 62.38 Sq. Mtrs. Situated at village Majrewadi, North Solapur, Solapur-413003 Encumbrance - Not Known. Possession Status - Physical Possession.	Dt. 13/04/2022	Rs. 21,79,693.00 /- and interest & cost thereon	Rs. 2.15 Lakh Rs. 0.25 Lakh
6	Branch: Solapur (132616) Borrower : Mrs. Jyoti Dhingapur (Prop of M/S Mahalaxmi traders)	1) Mortgage of Flat No. 304, Third Floor, Shree Bhagawati tower, Plot No. 45A+45B (As per Land Records), Plot No. 93 (as per 7/12 extract), Old Survey No. 315/2B, its New Survey No. 129/2B, Majrewadi, Near Dawat Hotel, Jule Solapur, Dist Solapur, Built Up Area of 80.49 Sq. Mtrs Encumbrance - Not Known. Possession Status - Symbolic Possession. 2) Flat No. T-1 Third Floor, Ishwari Apartment, Plot No. 18, Waman Nagar, New. No. 154/153, Majrewadi, Near KLE School, Jule Solapur, Solapur, 413004. Admeasuring built up Area of 57.23 Sq. mt. Encumbrance - Not Known. Possession Status - Symbolic Possession.	Dt. 30/05/2023	Rs. 1,21,18,022.45/- and interest & cost thereon	Rs. 35.50 Lakh Rs. 3.55 Lakh Rs. 0.25 Lakh Rs. 25.50 Lakh Rs. 2.55 Lakh Rs. 0.25 Lakh
7	Branch: Solapur (095220) Borrower: Mr. Yogesh Sidhappa Hattale Co-Borrower: Mrs. Monali Yoginath Hattale	Flat No. 401 admeasuring 57.27Sq. Mtrs., on 4 <sup>th</sup> Floor in Building named Laxmi Heights constructed on Plot No. 16, Old Survey No. 299/1, New Survey No. 159/1, Jagdamba Nagar, Majrewadi, Solapur, Dist. Solapur - 413003 bounded by: East: Plot No. 16 east part West: Open Space, South: Flat No. 402, North: Road. Encumbrance - Not Known. Possession Status - Symbolic Possession.	Dt. 07/10/2021	Rs. 24,70,827.00/- and interest & cost thereon	Rs. 19.40 Lakh Rs. 1.94 Lakh Rs. 0.25 Lakh
8	Branch: Solapur (376400) Borrower: Mr. Anil Satramdas Hemnani (Prop of M/S Sairam Distributors) Guarantor : Mrs. Kajal Anil Hemnani	Commercial Premise Bearing Office No. 1 & 2 on ground floor Admeasuring of 22.18 sqmt in "Vishwa Residency" on Plot bearing CTS No. 99/11A/1B, property No. 246, in Sakhar Peth, Taluka: North Solapur, district: Solapur Encumbrance - Not Known. Possession Status - Physical Possession.	Dt. 10/04/2018	Rs. 21,45,178.26/- and interest & cost thereon	Rs. 16.50 Lakh Rs. 1.65 Lakh Rs. 0.25 Lakh
9	Branch : Solapur (095220) Borrower : Mrs. Diksha Shivkumar Naga (Prop. of M/S L. J. Benglor Bakery)	RM of Plot at CTS No. 8445/8446/1-3, Final Plot No. 3B/1A/4, Sub Plot No. 41, layout Plan No. 8, Total Area admeasuring 223.00 Sq. Mtrs. Out of it, an Area admeasuring 111.50 Sq. mtr. On East side of entire sub Plot and Construction thereon admeasuring 67.00 Sq. mtr, Murarji Peth Solapur, Tal North Solapur, Dist Solapur- 413001 owned by Shri. Revansidhappa Virappa Naga Encumbrance - Not Known. Possession Status - Physical Possession.	Dt. 09/09/2021	Rs. 19,50,311.08/- and interest & cost thereon	Rs. 37.50 Lakh Rs. 3.75 Lakh Rs. 0.25 Lakh
10	Branch: Solapur (095220) Borrower : Mr. Mohammad Ali Nooruddin Shaikh	Mortgage of Flat 502, Arman Residency. Plot 1 and 2, Gat No. 168/1B/1A/2, Area 67.79 Sq. Ft, Kasbe Solapur, Dist Solapur, Bounded By: East: Flat Boundary, West: Flat No. 501, North: Flat Boundary, South: Lift staircase, Flat 503. Encumbrance - Not Known. Possession Status - Physical			

## वाड्यांच्या पुनर्विकासावरून भाजप-काँग्रेसमध्ये श्रेयवाद

### लोकसत्ता प्रतिनिधी

पुणे : शहराच्या जुन्या हद्दीतील रखडलेला वाड्यांच्या पुनर्विकासाचा मार्ग मोकळ्या झाल्यानंतर काँग्रेस आणि भाजपमध्ये श्रेयवादाची लढाई सुरु झाली आहे. पुनर्वसनाचा प्रश्न सुटवता, यासाठी वर्षभर पाठपुरावा केल्यानंतर नियमावलीत शिथिलता आणण्यात आल्याचा दावा भाजपने केला आहे. तर, वाड्यांच्या पुनर्विकासाच्या लढ्याला मिळालेले हे यश असल्याचे काँग्रेसकडून स्पष्ट करण्यात आले आहे.

सहा मीटर रूंदी असलेल्या आणि एक हजार चौरस मीटरपेक्षा कमी क्षेत्रफळ असलेल्या मिळकतींना हार्डशीप भरून साईड मार्जिनमध्ये सवलत देण्याचा निर्णय महापालिकेने घेतला आहे. त्यापूर्वी वाड्यांचे कमी असलेले क्षेत्रफळ, भाडेकरूंची संख्या आणि एक मीटरच्या साईड मार्जिनच्या अटीमुळे पुनर्विकासाला खोळ बसली होती. त्यामुळे वाड्यांच्या पुनर्विकासाला चालना द्यावी, यासाठी सर्वपक्षीय लोकप्रतिनिधींकडून सातत्याने पाठपुरावा सुरु होता. कसबा विधानसभा पोटनिवडणुकीतही हा प्रचाराचा मुद्दा ठरला होता. वाड्यांच्या पुनर्विकासाला यती देण्याच्या दृष्टीने आयुक्त, प्रशासक विक्रम कुमार यांनी

परिपत्रक काढल्यानंतर भाजप आणि काँग्रेसमध्ये श्रेयवादाची लढाई सुरु झाल्याचे चित्र आहे.

या प्रश्नासंदर्भात विधिमंडळाच्या अधिवेशनात लक्षवेधी सूचना मांडण्यात आली होती. तसेच औचित्याच्या मुद्द्याद्वारे सरकारचे लक्ष वेधण्यात आले होते. महापालिकेकडेही पत्रव्यवहार करण्यात आला होता. त्याला यश मिळाले आहे. पुनर्विकासाला चालना देण्यासाठी महामंडळ किंवा झोपडपट्टी प्राधिकरणाच्या धर्तीवर स्वतंत्र प्राधिकरण स्थापन करणे आवश्यक आहे. त्यासाठी पाठपुरावा केला जाईल, असे आमदार रवींद्र धोकरे यांनी सांगितले.

कसबा विधानसभा मतदारसंघातील बांधकामांचा रखडलेला पुनर्वसनाचा प्रश्न सुटवता यासाठी वर्षभर सातत्याने पाठपुरावा सुरु होता. त्यासाठी राज्याचे उपमुख्यमंत्री देवेंद्र फडणवीस यांची भेट घेतली होती. फडणवीस यांनी केलेल्या सूचनेनुसार महापालिका आयुक्तांनी बांधकाम नियंत्रण नियमावलीत शिथिलता आणली. देवेंद्र फडणवीस यांच्याकडे केलेल्या पाठपुराव्यामुळे हा प्रश्न मार्गी लागला आहे. त्यामुळे कसब्यातील नागरिकांना दिलासा मिळाला असून गावठाण भागातील बांधकामाचा

अनेक वर्षांपासून रखडलेला स्थायी समितीचे माजी अध्यक्ष हेमंत पुनर्विकास होणार आहे, असा दावा रासने यांनी केला.

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(भारत सरकार व महाराष्ट्र शासन यांचा संयुक्त उपक्रम)

कार्यालय : ब्लॉक नं. २२, ११ सिलिव कोर्ट इन्टरव्हेंटिव्ह स्टेशन, न्यायमूर्ती रानाडे पथ, शिवाजीनगर, पुणे - ४११ ००५, महाराष्ट्र, इंडिया.

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दुरध्वनी : ०२०-२६०५१०४४

**ई-निविदा सूचना**

निविदा सूचना क्र. : P1-O&M-05/2023 दि. १७ नोव्हेंबर २०२३

कामाचे वर्णन : महा-मेट्रोच्या पुणे मेट्रो रेल्वे प्रकल्पाच्या '१९ ऑपरेशनल उन्नत स्थानके, २ डेपो आणि सिलिव कोर्ट कार्यालय (मुख्यालय)/मेट्रो भवन' येथील E&M मालमत्तेच्या देखभालीसाठी मनुष्यबळाचे आउटसोर्सिंग करणेबाबत निविदा.

निविदा सूचना पाहण्याकरिता इच्छुक बोलीदार [www.punemetroall.org](http://www.punemetroall.org) किंवा CPPP पोर्टल <https://eprocure.gov.in> येथे भेट देऊ शकतील किंवा निविदा कागदपत्रे डाऊनलोड करणे तसेच निविदेच्या संदर्भातील अधिक तपशील दि. २०/११/२०२३ रोजी १५.०० वाजल्यापासून ते ०८/१२/२०२३ रोजी १५.०० वाजेपर्यंत महा-मेट्रोचे <https://mahametroall.tenders.in> या ई-निविदा पोर्टलवरून मिळवू शकतील.

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**महाराष्ट्र प्रदूषण नियंत्रण मंडळ**

उप प्रादेशिक कार्यालय पुणे-१

पर्यावरणविषयक जन सुनावणीची सूचना

दि. ०५/१०/२०२३ रोजीच्या 'इंडियन एक्सप्रेस' व 'लोकसत्ता' या वृत्तपत्रांच्या पुणे आवृत्तीमध्ये मे.जलसंपदा विभागा महाराष्ट्र शासन उजनी कालवा, विभागा क्र. ८, गुरानाक चौक सोलापूर यांचा १११५४ हेक्टर CCA, AP, कुंभागाव, ता. इंदापूर, जि. पुणे असलेल्या लाकडी-निंबोडी उसा सिंचन योजनेअंतर्गत कमांड एरिया डेव्हलपमेंटसाठी प्रस्तावित प्रकल्पाच्या संदर्भात पर्यावरण विषयक जनसुनावणी दि. ०३/११/२०२३ रोजी वार शुक्रवार दु. १२.०० वा. प्राथमिक शाळा, मौजे लाकडी, ता. इंदापूर, जि. पुणे येथे आयोजित केली होती.

तसेच सदरील लाकडी-निंबोडी उसा सिंचन योजनेअंतर्गत कमांड एरिया डेव्हलपमेंटसाठी प्रस्तावित प्रकल्पाच्या संदर्भात पर्यावरण विषयक जनसुनावणी बाबत सूचना, हक्कीती, आक्षेप व निवेदने स्विकारण्या दि. ०५/१०/२०२३ रोजीच्या 'इंडियन एक्सप्रेस' व 'लोकसत्ता' या वृत्तपत्रांच्या पुणे आवृत्तीमध्ये जाहिरात प्रकाशित केली होती. तसेच उप-प्रादेशिक कार्यालय, म.प्र.नि. मंडळ, पुणे-२ यांचे पत्र दि. ०४/१०/२०२३ च्या अनुगुणित सदर प्रकल्पासंबंधित माहिती असलेले कार्यकारी सारंग अहवाल मरुडी व इंग्रजी भाषेमध्ये तसेच पर्यावरण आघात मूल्यांकन अहवाल खालील कार्यालयांमध्ये उपलब्ध करून देण्यात आलेले होते.

पुणे, मा.अ.पर जिल्हादंडाधिकारी, जिल्हाधिकारी कार्यालय, पुणे यांचे पत्र दि. ०२/११/२०२३ च्या अनुगुणित सदर प्रकल्पाची पर्यावरण विषयक जनसुनावणीची ग्रामपंचायत सार्वत्रिक निवडणुकीची अच्युतसंहिता लागू असल्या कारणाने पुढे डेव्हलपमेंट आली होती.

तरी, मा.अ.पर जिल्हादंडाधिकारी, जिल्हाधिकारी कार्यालय, पुणे यांचे पत्र क्र. परह/कावि/१६२१/२०२३, दि. १६/११/२०२३ च्या पत्रान्वये दि. २४ नोव्हेंबर २०२३, रोजी, वार- शुक्रवार, दुपारी १२.०० वा. पर्यावरण विषयक जनसुनावणीप्राथमिक शाळा, मौजे लाकडी, ता. इंदापूर, जि. पुणे येथे आयोजित करण्यात आलेली आहे. तसेच त्या बाबतची इतर काही निवेदने सादर करावयाचे असल्यास [sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in) व [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in) या ई-मेल पत्त्यावर पाठवू शकता.

१) जिल्हाधिकारी कार्यालय, पुणे.

२) जिल्हा उद्योग केंद्र, पुणे.

३) जिल्हा परिषद कार्यालय, पुणे.

४) प्रादेशिक कार्यालय व उप प्रादेशिक कार्यालय पुणे-१, मग्न मंडळ, जोग सेंटर, २ व ३ व मजला, वाकडेवाडी, पुणे-मुंबई रस्ता, पुणे-४११००३.

५) मा. सदर सचिव, मग्न मंडळ (मुख्यालय), कलतूर चौईट, तिसरा मजला, सावन-मुंदगा रिक्त मॅग ३, ७, सिनेव्हॅन्टसमोर, सावन संकल जवळ, सावन (पूर्व), मुंबई-२२.

६) डीनल कार्यालय, पश्चिम मध्य जिल्हा, पर्यावरण, वने व हवामान बदल मंत्रालय, न्यू सेक्रेटरीयाट बिल्डींग, तलमजला, डेव्ह विंग, सिव्हील लाईन, नागपूर-४४०००१.

७) पर्यावरण विभाग, नविन प्रशासन भवन, पंधरावा मजला, मादाम कामा मार्ग, मंगलव, मुंबई-२२.

८) उपविभागीय अधिकारी, उपविभागीय कार्यालय, इंदापूर, ता.इंदापूर, जि.पुणे.

९) तहसिलदार, तहसिल कार्यालय- इंदापूर, ता.इंदापूर, जि. पुणे.

१०) ग्रामपंचायत कार्यालय: अकोले, काझाड, लिंबोडी, लामजेवाडी, म्हसोबाचीवाडी, निरगुडे, सिदेवाडी, लाकडी, शेठकळणगे, ता. इंदापूर, जि. पुणे.

११) ग्रामपंचायत कार्यालय: गायखेवेल, जैकवाडी, कांफळ, कान्हेरी, काटेवाडी, पायवाडी, सावळ, ता. बागमती, जि. पुणे.

१२) मरुडी आणि इंग्रजीमध्ये कार्यकारी सारंग M.P.C बोर्ड वेबसाइट वर देखील उपलब्ध आहे.

(सही/-)

(नितीन शिंदे)

उप प्रादेशिक अधिकारी पुणे-१  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

कॉर्म ए जाहीर उद्योगाच्या	
(भारतीय नवदरी आणि विकासविभागा मंडळ (कोरपेट विकासाकरिता) दिवाळखोरी ठरव प्रक्रिया) विविधित, २०१६, या विविधित (१, २, ३, ४, ५, ६, ७, ८, ९, १०, ११, १२, १३, १४, १५, १६, १७, १८, १९, २०, २१, २२, २३, २४, २५, २६, २७, २८, २९, ३०, ३१, ३२, ३३, ३४, ३५, ३६, ३७, ३८, ३९, ४०, ४१, ४२, ४३, ४४, ४५, ४६, ४७, ४८, ४९, ५०, ५१, ५२, ५३, ५४, ५५, ५६, ५७, ५८, ५९, ६०, ६१, ६२, ६३, ६४, ६५, ६६, ६७, ६८, ६९, ७०, ७१, ७२, ७३, ७४, ७५, ७६, ७७, ७८, ७९, ८०, ८१, ८२, ८३, ८४, ८५, ८६, ८७, ८८, ८९, ९०, ९१, ९२, ९३, ९४, ९५, ९६, ९७, ९८, ९९, १००, १०१, १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११८, ११९, १२०, १२१, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १२९, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, १४०, १४१, १४२, १४३, १४४, १४५, १४६, १४७, १४८, १४९, १५०, १५१, १५२, १५३, १५४, १५५, १५६, १५७, १५८, १५९, १६०, १६१, १६२, १६३, १६४, १६५, १६६, १६७, १६८, १६९, १७०, १७१, १७२, १७३, १७४, १७५, १७६, १७७, १७८, १७९, १८०, १८१, १८२, १८३, १८४, १८५, १८६, १८७, १८८, १८९, १९०, १९१, १९२, १९३, १९४, १९५, १९६, १९७, १९८, १९९, २००, 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